FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

For the attention of the Stakeholders of India Shelter Capital Finance Limited

1.	Name of Corporate Person	India Shelter Capital Finance Limited
2.	Date of incorporation of Corporate Person	24/03/2022
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity Number of Corporate Person	U65990HR2022PLC102253
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	6th Floor, Plot No.15 Institutional Area, Sector 44, Gurugram, Haryana-122002
6.	Liquidation commencement date of Corporate Person	16/12/2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS (IP) Jigarkumar Gandhi Address: Office: 05, 1st Floor, Harismruti, SVP Road, Opp. HDFC Bank, Chamunda Circle, Borivali West, Mumbai-400092 Email: jigar.gandhi@jngandco.in Phone: +91-9702002189 | 022-48257344 Registration No.: IBBI/IPA-002/IPN01307/2024-2025/14502
8.	Last Date for submission of Claims	15/01/2026

Notice is hereby given that the India Shelter Capital Finance Limited has commenced voluntary liquidation on 16th December, 2025.

The stakeholders of India Shelter Capital Finance Limited are hereby called upon to submit a proof of their claims, on or before 15th January, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Jigarkumar Gandhi
Liquidator

JIGARKUMAR GANDHI
Reg. No.
IBBI/IPA - 002/
IPN 01307/2024-
2025/14502
INSOLVENCY PROFESSIONAL

Date: 16th December, 2025
Place: Mumbai

TRUHOME FINANCE LIMITED (Formerly Shriram Housing Finance Ltd.)

Truhome FINANCE

Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; **Tel:** 1800 102 4345 ; **Website:** http://www. truhomefinance.in

Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to The Truhome Finance Limited (Formerly Known As Shriram Housing Finance Limited), The Physical possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on dated 20-Jan-2026 between 11.00 a.m. to 1.00 p.m. for recovery of the balance due to The Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of Inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details – (AO and Disposal team)
Mr. Ankit Choudhary S/o Sh. Devender Singh House No.165, Atour, Ataur, Ghaziabad Uttar Pradesh-201003. Also At:House/Khasra No.254 D, Khata No.00350, Village - Nagla Firoj Mohanpur, Paragna -Jalalabad, Tehsil & Distt.-Ghaziabad, Uttar Pradesh-201003. Mrs. Rekha W/o Sh. Devender House No.165, Atour, Ataur, Ghaziabad Uttar Pradesh-201003. Also At: Village- Nagla Firoj, Atour, Mohanpur, Ghaziabad Uttar Pradesh-201003 **Date of Possession & Type:** 24-Jun-2025 and Symbolic Possession **Encumbrances known:** Not Known	Rs.34,23,507/- (Rupees Thirty Four Lakh Twenty Three Thousand Five Hundred and Seven Only) in respect of Loan Account No. SLPHGPRK0001481 as on 11-Mar-2025 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. Demand Notice Date: 20-March-2025	Rs.58,32,000/- (Rupees Fifty Eight Lakh Thirty Two Thousand Only. **Bid Increment:** Rs.10,000/- (Rupees Ten Thousand Only) and in such multiples. **Earnest Money Deposit (EMD) (Rs.)** Rs.5,83,200/- (Rupees Five Lakh Eighty Three Thousand Two Hundred Only) **Last date for submission of EMD : 16-Jan-2026 Time: 10.00 A.M to 5.00 P.M**	20-JAN-2026 Auction Time: 11.00 A.M. to 01.00 P.M.	**Mr.Nikhil Kumar 7053869593** **Mr. Debjyoti Roy 9874702021** **Customer Care Number :- 022 - 40081572** **Property Inspection Date: 14-Jan-2026 Time 11.00 a.m. to 12.00 p.m**
Description of Property				
All that piece and parcel of the Property bearing No. House, Khasra No.254 D, Khata No. 00350, Area admeasuring 200 Sq., Yrd., Situated in Village -Nagla Firoj Mohanpur, Paragna -Jalalabad, Tehsil & Distt.-Ghaziabad, Uttar Pradesh. Bounded By:-East:- Road 45 Feet, West:- Plot Owner Degar, North:- Road 15 Feet, South:- Plot Owner Degar				

1) **For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) website.**
2) **The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 911020045677633 IFSC CODE: UTIB0000230.**

Place : Ghaziabad Sd/- Authorised Officer- Truhome Finance Limited

Date : 17-12-2025 (Formerly Shriram Housing Finance Limited)

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

For the attention of the Stakeholders of India Shelter Capital Finance Limited

1.	Name of Corporate Person	India Shelter Capital Finance Limited
2.	Date of incorporation of Corporate Person	24/03/2022
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity Number of Corporate Person	U65990HR2022PLC102253
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	6th Floor,Plot No.15, Industrial Area, Sector 44,Gurugram, Haryana-122002
6.	Liquidation commencement date of Corporate Person	16/12/2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS (IP) Jigarkumar Gandhi Address: Office: 05, 1st Floor, Harismruti, SVP Road, Opp. HDFC Bank, Chamunda Circle, Borivali West, Mumbai-400092 Email: jigar.gandhi@jngandco.in Phone: +91-9702002189 | 022-48257344 Registration No.: IBBI/IPA-002/IPN01307/2024-2025/14502
8.	Last Date for submission of Claims	15/01/2026

Notice is hereby given that the India Shelter Capital Finance Limited has commenced voluntary liquidation on 16th December, 2025.

The stakeholders of India Shelter Capital Finance Limited are hereby called upon to submit a proof of their claims, on or before 15th January, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Sd/-

Date: 16th December, 2025 Jigarkumar Gandhi

Place: Mumbai Liquidator

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch office: at F8 First Floor Mahalaxmi Metro Tower Sector 4 Vaishali Ghaziabad. 201019. Authorized Officer: Mr. Prem Lata, Contact No.: 8287120978. Email: brajesh.gupta@hindujahousingfinance.com

HINDUJA HOUSING FINANCE

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".**

Standard terms & conditions for sale of property through Private Treaty are as under: **1.** Sale through Private Treaty will be on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their **application on or before 03.01.2026**. The Process shall be concluded **on 05.06.2026**. **11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Property (Secured Asset)	Reserve Price :
SCHEDULE Description of the Property (Secured Asset): Flat no. G-2, on Ground floor admeasuring 450 sq.ft, without roof rights LIG, built up on plat no. A-1/75, Situated at DLF Dilshad Extn. In the area of village Brahmpur @ Bhopura, Pargana Loni, Tehsil & Distt. Ghaziabad, UP. East - Others unit/common pasage, West -Plot no A-7/74, North; Others Unit, South- Others Property	**Rs. 10,00,000/- (Rupees Ten Lakhs Only)**

Place: Ghaziabad Date : 17.12.2025 Sd/- Authorised Officer- For Hinduja Housing Finance Limited

बैंक ऑफ़ बड़ौदा

Bank of Baroda

Branch Address: Bank of Baroda , Mohna Road Ballabgarh, Near Yadav Dairy Ballabgarh Faridbad

Email: Exttrd@bankofbaroda.co.in

E-AUCTION SALE NOTICE

DATE AND TIME OF E-AUCTION IS 21.01.2026 , Time 02.00 P.M. to 6.00 P.M.

(unlimited extension of 10 minutes)

Sale Notice for Sale of Movable/Immovable Properties - "APPENDIX- IV-A [See proviso to Rule 8 (6) & 9 (1)]

E-Auction Sale Notice for Sale of Immovable and Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged and movable assets hypothecated to Bank of Baroda, the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below

Sr No	Name & Address of Borrowers & Guarantors	Detailed description of the immovable property with known encumbrances, if any (owner/Mortgagor name)	Total Dues as on 16.05.2019 as demand notice issued under sec 13(2) of SARFAESI	Reserve Price / EMD / Bid Increment
1	Sh. Dharmendra Singh	All that part and parcel of Land and property belonging to Mr Dharmendra Chaudhary consisting of Property No. 501 Sahupura Road Village Sahupura Opp Canara Bank , Comprised in Khata No 68/86 Mustil No 25 Killa no 1/1 (6-07), Measuring 156 Sq Yard in the revenue estate of mauja Shahpura Tehsil Ballabgarh Dist. Faridabad, Boundaries of property are as under: North: House of Sh Uday Veer Singh, South: House of Sh. Hoshiyar Singh, East: Sahapura Road, West: House of Sh Uday Veer Singh	For SMD Steel India: O/S Rs.19,87,302/- Inclusive of interest up to 16.05.2019 + unapplied interest	Reserve Price Rs. 58,19,000/- EMD : Rs. 5,81,900 Bid Inc.: Rs. 50,000.00

THIS IS A 15 DAYS STATUTORY NOTICES UNDER SARFAESI ACT 2002

The auction of the aforesaid property will be conducted through AUCTION SERVICE PROVIDER - - **https://baanknet.in**, For detailed terms and conditions of sale, please refer to the link provided in https://www.bankofbaroda.in/e-auction.htm and - **https://baanknet.in**

Also, prospective bidders may contact the authorized officer Mr. Abhishek Jain , Chief Manager, Ballabgarh (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immovable Assets.) The right to withdraw/cancel/re-call this auction is reserved by the Authorized office at his discretion, without declaring or publishing the reasons thereof.

Place: Ballabgarh **Date** 15.12.2025 **Authorised Officer**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans **Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002**

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA30CLLONS000005013947/ AP10036942 MRS. Annu Sharma & MR. Shankar Lal Sharma & Stya Narayan Sharma& Suman Sharma	08-AUG-2022 And Rs.50,58,589.41/- (Rupees Fifty Lakh Fifty Eight Thousand Five Hundred Eighty Nine & Forty One Paisa Only) **Bid Increase Amount 10000/-**	Physical Possession:28-03-2025 **TOTAL OUTSTANDING** as On Date 08-AUG-2022 Rs.50,58,589.41/- (Rupees Fifty Lakh Fifty Eight Thousand Five Hundred Eighty Nine and Forty One Paisa Only) as of 09.08.2022 Further Interest & Charge Effective From 10.08.2022	**Rs. 7000000/- (Seventy Lakh only)** Earnest Money Deposit (EMD) **Rs.700000/- (Seven lakh only)**	03-01-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 05-01-2026** **Date & Time of Auction 06-01-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All That Part And Parcel Of The Plot With Patta No.08, Gram Panchayat Kanota, Tehsil Bassi, District Jaipur, Rajasthan, Area 300.41 Sq. Yards Property Bounded As: East-Land Of Laxmi Narayan, North-Land Of Rameshwar,West-House Of Mr. Jagdish And Satyanarayan,South- Land Of Mr. Kalyan,Nathu , All That Piece And Parcel Of The Plot With Patta No.07, Gram Panchayat Kanota, Tehsil Bassi, District Jaipur, Rajasthan, Area 299.55 Sq. Yards Property Bounded As: East-Land & House Of Beni Prasad West-Road Aam Rasta,North- Land Of Rameshwar & Devbaksh South- Of Mr. Jagdish & Beni Prasad

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA30CLLONS000005030307/AP-10055128 MRS. SANTOSH DEVI & MR./MRS RAMESH	11-April-2025 & Rs. 745369/-(Rupees Seven Lakh Forty Five Thousand Three Hundred Sixty Nine Only) as of 10.04.2025 **Bid Increase Amount 10000/-**	Symbolic Possession 04-07-2025 **TOTAL OUTSTANDING** as On Date 11-April-2025 Rs. 745369/- (Rupees Seven Lakh Forty Five Thousand Three Hundred Sixty Nine Only) as of 10.04.2025 Further Interest & Charge Effective From 11.04.2025	**Rs. 916200 /-** (Nine Lakhs Sixteen Thousand and Two Hundred only) Earnest Money Deposit (EMD) **Rs.91620/-(Ninety One Thousand Six Hundred Twenty Only)**	03-01-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 05-01-2026** **Date & Time of Auction 06-01-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All That Part And Parcel Of The Property Situated At Shop No 1 And 2 Yojna Star Colony ,chandli Road, Shyampur Buhariya, Near Vatika Road, Jaipur Rajasthan 302029 Admesuring 45.01 Sq. Yards. Boundary:-east-plot No. 1,west- Road, North-other Land, South-shop No. 3

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HLF700000226 / AP-0496697 Mrs. GUDDI BAEE W/O & MR. JAGDISH CHAND & Pavan Patidar S/O Jagdish Chand Patidar & Balram Patidar S/O Jagdish Chand Patidar	21-JULY-2022 And Rs.2994698/- (Rupees Twenty Nine Lakh Ninety Four Thousand Sixty Nine Only) **Bid Increase Amount 10000/-**	Physical Possession 28-04-2023 **TOTAL OUTSTANDING** as On Date 21-July-2022 Rs.2994698/- (Rupees Twenty Nine Lakh Ninety Four Thousand Six Hundred Ninety Nine Only) as of 22.07.2022 Further Interest & Charge Effective From 23.07.2022	**Rs. 195000/-(One Lakh Ninety Five Thousand only)** Earnest Money Deposit (EMD) **Rs.19500/- (Nineteen Thousand Five Hundred only)**	03-01-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 05-01-2026** **Date & Time of Auction 06-01-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All that part and parcel of the Patta Deed No. 13601 of House/Plot is situated at gram Samrai Gram Panchayat Samrai Panchayat Samiti Jhalrapatan Teh. Jhalrapatan Distt. Jhalawar (Raj.) admeasuring Area 37X32.75 = 1211.75 Sq.ft BOUNDED AS: East - Self Open Land West - Common Road North - Bada of Dhuli Lal (Open Land) South – House of Rameshwar

Place of EMD Deposition / Place of Auction: Shop No 67/B & 68, 2nd Floor, P No 277, Ajmer Road,Tagore Nagar,Jaipur - 302021

Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA32CLLONS000005031525/ AP-10060448 & HL32CHLONS000005013618 / AP-10032589 & LA32CLLONS000005046656 / AP-10100463 & LA32CLLONS000005024725 / AP-10035294 Mr. MEENA JANGAM W/O HAJARI LAL JANGAM Mr. HAJARI LAL JANGAM S/O PYAR CHAND	12- MAY-2025 And Rs. 1618900/- (Rupees Sixteen Lakh Eighteen Thousand Nine Hundred Only) DUE AS ON 10.04.2025 **Bid Increase Amount 10000/-**	Symbolic Possession 21-AUG-25 **TOTAL OUTSTANDING** RS. 1618900/- (Rupees Sixteen Lakh Eighteen Thousand Nine Hundred Only) DUE AS OF 10.04.2025with further interest & charges until payment of Full.	**Rs. 1660000 (Sixteen lakh Sixty Thousand Only)** Earnest Money Deposit (EMD) **166000/-(One Lakh Sixty Six Thousand only**	03-01-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 05-01-2026** **Date & Time of Auction 06-01-2026 (Auction Time 10:00 AM to 5:00 PM)**

Reside At:- Khati Mohlla Dabi, Dist. Bundi Rajasthan 323022 Contact-8107723621 & Patta No.11608 & Patta No 11609 & Patta No 11453 Gram Dabi Talera Dist.bundi-323001 Rajasthan Contact - 8696713621

Description Of The Immovable Property/ Secured Asset : Patta No.11608 & Patta No 11609 & Patta No 11453 Gram Dabi Talera Dist.bundi-323001 Rajasthan Contact- 8696713621

Place of EMD Deposition / Place of Auction: 1St Floor, 10-D, Panjawani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan

Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Note: Regarding mortgage property in the loan account (LA30CLLONS000005013947/ AP10036942), the cases are pending before DRT, Jaipur vide Case No. SA/507/2025 & SA/328/2023.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashelter.in or contact Authorized Officer - Mr. Himmat Singh Rathore (8290680920).

DATE: 17.12.2025 PLACE: RAJASTHAN **FOR INDIA SHELTER FINANCE CORPORATION LTD**

HDFC BANK

HDFC Bank Limited

Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067

Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heirs/ Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property / Secured Asset
1.	MR. VINAY SHARMA AND MRS. REKHA SHARMA	Rs. 12,11,689/- (Rupees Twelve Lakhs Eleven Thousand Six Hundred Eighty Nine Rupees Only) Due as on 30-Nov-2023	08-DEC-2023	11-DEC-2025 (Physical Possession)	RESIDENTIAL FLAT NO. 612, GROUND FLOOR, BLOCK-I, SECTOR- CHI-PHI, VIDE ALLOTMENT NO. BHS11-91649, SITUATED AT GREATER NOIDA, DISTT. GAUTAM BUDH NAGAR, UTTAR PRADESH ALONG WITH UNDIVIDED PROPROTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical Possession of Immovable Property / Secured Asset mentioned at serial no. 1** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

For HDFC Bank Ltd.

Sd/-

Authorised Officer

Place: Greater Noida

Date : 16-DEC-2025

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

AU SMALL FINANCE BANK LIMITED

AU SMALL FINANCE BANK

A SCHEDULED COMMERCIAL BANK

(A SCHEDULED COMMERCIAL BANK)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060117371628 **Kapil (Borrower)**, Smt.Neema (Co-Borrower), Gyanendra Baisoya (Co-Borrower)	**08-Jul-24 Rs. 2162994/- Rs. Twenty-One Lac Sixty-Two Thousand Nine Hundred Ninety-Four Only 06-Jul-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No. 20/20, Plot No, C-47, Gali No. 4Panchal Vihar, Village Karawal Nagar, Delhi, Delhi **Admeasuring 100 Sq. Yds**	**12-Dec-25**
(A/c No.) L9001060120286931 **M/S Jile Singh Water Supplier Thorough It'S Prorietor Narendra Jainher (Borrower)**, Narendra Jainher (Co-Borrower), Smt.Ram Vati (Co-Borrower), Jile Singh (Co-Borrower)	**16-Jun-25 Rs. 1401389/- Rs. fourteen Lakh one Thousand three hundred eighty-nine Only 12-Jun-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At VILL - SUTHIYANA , PARGANA DADRI , TEHSIL AND DIST - Gautam Buddha Nagar **Admeasuring 109.5 Sqyds**, East: HOUSE OF NAVLU, West: RASTA , North: PLOT OF MEGHRAJ SINGH, South: PLOT OF VAKIL KHAN	**11-Dec-25**
(A/c No.) L9001060139110130 **Nehpal (Borrower)**, Smt.Rajvati (Co-Borrower)	**17-Jul-25 Rs. 728615/- Rs. Seven Lakh Twenty-Eight Thousand Six Hundred Fifteen Only 11-Jul-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Out Of Khet No 613, Mohalla Gagan Vihar Kasba Dadri, Dist- Gautam Budh Nagar, Uttar Pradesh **Admeasuring 130 Sqyd**, East: ROAD, West: HOUSE OF MANGERAM, North: ROAD, South: PLOT OF KUWARPAL	**11-Dec-25**
(A/c No.) L9001060739206232 **Pramod Kumar (Borrower)**, Smt.Geeta (Co-Borrower), Raju (Co-Borrower)	**19-Jun-25 Rs. 1678589/- Rs. sixteen Lakh seventy-eight Thousand five hundred eighty-nine Only 12-Jun-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Gautampuri Kasba, TEH- Dadri, Distt- Gautam Buddha Nagar, Uttar Pradesh **Admeasuring 72 Sqyd**, East: H/O SHAURAN, West: VACANT PLOT, North: ROAD, South: H/O PREM SINGH	**11-Dec-25**
(A/c No.) L9001060121600784 **Mohit (Borrower)**, Sonu Panchal (Co-Borrower), Kamlesh (Co-Borrower), Rajjan Singh (Co-Borrower)	**15-Sep-25 Rs. 810245/- Rs. Eight Lakh Ten Thousand Two Hundred Forty-Five Only 11-Sep-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At - Khet No 621, Village Kharela, Hafizpur Sikandarabad, Th & Dist- Gautam Buddha Nagar, Uttar Pradesh **Admeasuring 153 Square Yard**	**11-Dec-25**
(A/c No.) L9001060126243646 **Kannu Sharma (Borrower)**, Vinod Sharma (Co-Borrower)	**15-Sep-25 Rs. 303209/- Rs. Three Lakh Three Thousand Two Hundred Nine Only 11-Sep-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Kh No 168, Uplarshi, Dadri Near Mandir, Dadri,Dist- Gautam Buddha Nagar, Uttar Pradesh **Admeasuring 150 Sq.Yds**	**11-Dec-25**

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is Invited to provisions of sub section (8) of section 13 of the Act **read with rule 8 (6), in respect of time available, i.e., 30 days from this intimation,** to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

-sd-

Place: DELHI **Date: 16-December-25** **Authorised Officer AU Small Finance Bank Limited**

बैंक ऑफ़ बड़ौदा

Bank of Baroda

Bank of Baroda 41, Old Judicial Complex, Civil Lines Road, Gurgaon 124001, Haryana, INDIA, Phone: 0124-4949302/03/16

E-mail:-gurgao@bankofbaroda.com

E-AUCTION SALE NOTICE

LAST DATE OF SUBMISSION OF BID WITH EMD IS 20.01.2026

DATE AND TIME OF E-AUCTION IS 21.01.2026 , Time 02.00 P.M. to 6.00 P.M.

(unlimited extension of 10 minutes)

Sale Notice for Sale of Movable/Immovable Properties - "APPENDIX- IV-A [See proviso to Rule 8 (6) & 9 (1)]

E-Auction Sale Notice for Sale of Immovable and Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged and movable assets hypothecated to Bank of Baroda, the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below

Sr No	Name & Address of Borrowers & Guarantors	Total Dues as on 01.08.2025 as per demand notice issued under sec 13(2) of SARFAESI on 04.08.2025	Detailed description of the immovable property with known encumbrances, if any (owner/Mortgagor name)	Reserve Price / EMD / Bid Increment
1	**Mr Dinesh Jajoria, Proprietor of M/s Karan Industries P**lant Address: Plot No 67, Khasra No 514 Basai Enclave Gurgaon – 122001 Email id – industries.karan@rediffmail.com Mob No. 9891904108. **a)** Mr Dinesh Jajoria, Proprietor of M/s Karan Industries **b)** Mrs Sunita Jajoria (Guarantor) **c)** Mrs Ratan Bai Jajoria (Guarantor) Registered Address: Main Pataudi Road, Kadipur Chowk Nearby Bikaner Sweets, Opp Gali No 1, Gurgaon – 122001. Email id – industries.karan@rediffmail.com Mob No. 9891904108 Mrs Ratan Bai Jajoria (Guarantor) **Current Address:** R/O 501/20 Street No 5, Om Nagar, Gurgaon – 122001. Mrs Sunita Jajoria (Guarantor) Current Address: R/O 501/20 Street No 5, Om Nagar, Gurgaon – 122001 Mrs Sunita Jajoria **Proprietor** of M/s Micron Toolings Plant Address: Khasra No 514, Basai Enclave Near Shringri Gas Agency Gurgaon – 122001 Email id – industries.karan@rediffmail.com Mob No. 9891904108 **a)** Mrs Sunita Jajoria Proprietor of M/s Micron Toolings **b)** Mr Dinesh Jajoria (Guarantor) **c)** Mrs Ratan Bai Jajoria **(Guarantor) Registered Address:** Plot No 357, First Floor, Sector 37 Pace City 2S Gurgaon – 122001 Email id – industries.karan@rediffmail.com Mob No. 9891904108 Mrs Ratan Bai Jajoria (Guarantor) Current Address: R/O 501/20 Street No 5, Om Nagar, Gurgaon – 122001 Mr Dinesh Jajoria (Guarantor) Current Address: R/O 501/20 Street No 5, Om Nagar, Gurgaon – 122001	**For Karan Industries: O/S** Rs. 1,15,58,728.55 Inclusive of interest up to 01.08.2025 + unapplied interest from 02.08.2025 **For Micron Toolings:** O/S Rs. 13,08,864.92 Inclusive of interest up to 01.08.2025 + unapplied interest from 02.08.2025	**Property 1.** All that part and parcel of Land and property belonging to Mr Dinesh Jajoria consisting of Property No. 143/20 Street no 7, Part of Khasra No. 229 admeasuring 200 Square Yard, situated in Hidayatpur Chhavani, Om Nagar, Gurgaon, Haryana. Boundaries of property are as under: North: House No. 142/200 South: Road 25' Wide, East: 15' Wide Gali, West: House No. 126/20. **CERSAI Security ID- 400009141785** Encumbrances: NIL as per bank record **Property 2** .All that part and parcel of Land and property belonging to Smt Ratan Bai Jajoria consisting Property No. 501/20 Street No. 7, Part of Khasra No. 1060 admeasuring 100 Sqaure Yard, situated in Om Nagar, Gurgaon, Haryana. Boundaries of property are as under: North: House No. 500/20 South: Other property of Mrs Ratan Bai, East: Gali No. 5 West: Other's Property **CERSAI Security ID- 400009141786** Encumbrances: NIL as per bank record	**Property 1.** **Reserve Price** Rs. 1,86,00,000 **EMD :** Rs. 18,60,000 **Bid Inc.:** Rs. 50,000.00 **Property 2** **Reserve Price** Rs. 81,00,000 **EMD :** Rs. 8,10,000 **Bid Inc.:** Rs. 50,000.00
	Status of Possession/ (Symbolic /Physical) - **Symbolic** Property Inspection date & Time: During the office hours with prior appointment from Authorised Officer from date **12.01.2026 to 16.01.2026**			

THIS IS A 30 DAYS STATUTORY NOTICES UNDER SARFAESI ACT 2002

The auction of the aforesaid property will be conducted through AUCTION SERVICE PROVIDER - - https://baanknet.in, For detailed terms and conditions of sale, please refer to the link provided in https://www.bankofbaroda.in/e-auction.htm and - https://baanknet.in

Also, prospective bidders may contact the authorized officer Mr. Pushpendra Kumar, Chief Manager, Gurgaon Main, Gurgaon Mob. No 99911 66921 (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immovable Assets.) The right to withdraw/cancel/re-call this auction is reserved by the Authorized office at his discretion, without declaring or publishing the reasons thereof.

Place: Gurugram **Date** 15.12.2025 **Authorised Officer**

ICICI Home Finance कॉर्पोरेट कार्यालयः आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड आईसीआईसीआई एचएफसी टॉवर, अंधेरी – कुर्ला रोड, अंधेरी (पूर्व), मुंबई – 400059, भारत,

शाखा कार्यालय: 302, 303, 304, तीसरी मंजिल, एल्डिको कॉर्पोरेट चैंबर III, टीसी 58वी, विभूति खंड, गोमतीनगर, लखनऊ–226010

निजी संधि के माध्यम से अचल संपत्तियों की बिक्री के लिए नोटिस

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 (1) के साथ पठित नियम 8 (8) के साथ पठित वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित अधिनियम, 2002 के तहत निजी संधि के माध्यम से अचल परिसंपत्तियों की बिक्री के लिए बिक्री सूचना

आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड (आईसीआईसीआई एचएफसी) ने नीचे उल्लिखित बंधक संपत्ति की बिक्री के लिए कई ई–नीलामी आयोजित की, हालांकि, ऐसी सभी ई–नीलामी विफल रहीं। अब, एक इच्छुक खरीदार ने उक्त संपत्ति को रु. 7,00,000/– की राशि में खरीदने के प्रस्ताव के साथ आईसीआईसीआई एचएफसी से संपर्क किया है। आम जनता और विशेष रूप से कर्जदार(रों) और गारंटर(रों) को यह सूचना दी जाती है कि नीचे वर्णित अचल संपत्ति जो प्रतिभूत ऋणदाता के पास गिरवी/प्रभारित है, जिसका कब्जा आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड के अधिकृत अधिकारी द्वारा लिया गया है, उसे नीचे दिए गए संक्षिप्त विवरण के अनुसार निजी संधि के माध्यम से 'जहां है जैसा है', 'जो है यही है' और 'जो कुछ भी है वहीं है' के आधार पर बेचा जाएगा;

क्र. सं.	कर्जदार(रों)/सह कर्जदार(रों)/गारंटरों के नाम/विधिक उत्तराधिकारी, ऋण खाता सं.	ज्ञात ऋणभारों, यदि कोई हो, सहित प्रतिभूत आस्तियों का विवरण	बकाया राशि	आरक्षित मूल्य / जमा धरोहर राशि	सम्पत्ति के निरीक्षण की तिथि और समय	नीलामी की तिथि और समय	नीलामी की तिथि से एक दिन पूर्व	सरफेसी चरण
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	अरशद आलम (कर्जदार) अब्दुल बारी खां (सह कर्जदार) लैन नंबर LHLUC00001340670 तथा LHLUC00001340671	खसरा नं. 12 पर प्लॉट, ग्राम मल्हपुर, वार्ड–हैदरगंज, लखनऊ–226005	रु.21,16,269/– 12 दिसम्बर, 2025	रु. 7,00,000/– रु. 70,000/–	26 दिसंबर, 2025 को 11:00 बजे पूर्वा. से 03:00 बजे अप.	07 जनवरी, 2026 को 02:00 बजे अप. से 03:00 बजे अप.	01 जनवरी, 2026 को 04:00 बजे अप. तक	भौतिक कब्जा

ऑनलाइन नीलामी हमारी नीलामी वैल्यूट्रस्ट कैपिटल सर्विस प्राइवेट लिमिटेड की वेबसाइट (**यूआरएल Link-https://BidDeal.in**) पर आयोजित की जाएगी। संभावित बोलीदाता(ओं) को 1 जनवरी, 2026 को 04:00 बजे अप. तक लेख के शीर्ष पर उल्लिखित आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड, शाखा कार्यालय के पते पर जमा धरोहर राशि (ईएमडी) आरटीजीएस/डिमांड ड्राफ्ट (डीडी) (कॉलम ई देखें) जमा करना होगा। संभावित बोलीदाता(ओं) को 1 जनवरी, 2026 को 05.00 बजे अप. तक लेख के शीर्ष पर उल्लिखित आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड, शाखा कार्यालय के पते पर पंजीकरण फॉर्म और बोली नियम और शर्तों के फॉर्म की एक हस्ताक्षरित प्रति भी जमा करनी होगी। जमा धरोहर राशि डिमांड ड्राफ्ट (डीडी) एक राष्ट्रीयकृत/अनुसूचित बैंक से ''आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड–नीलामी'' के पक्ष में लेख के शीर्ष पर उल्लिखित शाखा कार्यालय के पते पर देय होना चाहिए।

जनसामान्य से अनुरोध है कि वे ऊपर उल्लिखित इच्छुक खरीदार द्वारा पेश की जा रही राशि से अधिक की अपनी बोलियां प्रस्तुत करें। इसके द्वारा यह सूचित किया जाता है कि यदि आईसीआईसीआई एचएफसी द्वारा उपर्युक्त इच्छुक खरीदार द्वारा पेश की जा रही राशि से अधिक की कोई बोली प्राप्त नहीं होती है, तो बंधक संपत्ति को प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 (1) के साथ पठित नियम 8(8) के अनुसार उक्त इच्छुक खरीदार को बेच दिया जाएगा।

निरीक्षण, बिक्री की शर्तों और नियमों या बोलियों को प्रस्तुत करने के संबंध में किसी भी अन्य स्पष्टीकरण के लिए, कृपया आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड से 9920807300 पर संपर्क करें।

प्राधिकृत अधिकारी बिना कोई और कारण बताए किसी भी या सभी बोलियों को अस्वीकार करने का अधिकार सुरक्षित रखता है।

बिक्री की विस्तृत शर्तों और नियमों के लिए, कृपया **https://www.icicihfc.com/** पर जाएं।

दिनांक: 17 दिसम्बर, 2025
स्थान: लखनऊ

प्राधिकृत अधिकारी, आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड
सीआईएन नंबर U65922MH1999PLC120106

IndusInd Bank

कब्जा नोटिस

जबकि निम्न हस्ताक्षरकर्ता इण्डसइंड बैंक लि० (संस्था का नाम) का अधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम संख्याक 54) के अन्तर्गत एवं धारा 13 के अन्तर्गत प्रदत शक्तियों के प्रयोग में, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित, ऋणी **Borrowers / Mortgagor/ Guarantor Sunil Kumar Yadav C/o Ramanand Yadav, Navita C/o Mahendra Singh,** पर मांग सूचना दिनांक **29/05/2025** पर उस सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर रुपये **Rs. 27,48,547.69/- (Rupees Twenty-Seven Lakh Forty-Eight Thousand Five Hundred Forty-Seven & Paisa Sixty-Nine Only)** दिनांक **29/05/2025** तक (ऋण खाता संख्या **RJL05191M** बाबत) एवं भविष्य में अर्जित होने वाले ब्याज का पुर्नभुगतान करने के लिए मांग सूचना को जारी किया

ऋणी द्वारा राशि का पुर्नभुगतान करने में असफल हो जाने पर, एतदद्वारा सूचना ऋणी और आम जनता को दी जाती है कि निम्नहस्ताक्षरकर्ता ने **दिनांक 10 माह दिसम्बर वर्ष 2025** को उपरोक्त कथित अधिनियम की धारा 13(4) के अन्तर्गत, उस नियम के नियम 9 के साथ पठित उस पर प्रदत्त शक्तियों के प्रयोग में एतस्मिन नीचे वर्णित सम्पत्ति के कब्जे को ले लिया है।

ऋणी को विशेष या आम जनता के साथ एतदद्वारा सम्पति साथ कार्य नहीं करने की चेतावनी दी जाती है और सम्पत्ति के साथ किया गया कोई कार्य रुपया **Rs. 27,48,547.69/- (Rupees Twenty-Seven Lakh Forty-Eight Thousand Five Hundred Forty-Seven & Paisa Sixty-Nine Only)** की राशि और उस पर ब्याज के लिए इण्डसइंड बैंक लि० (संस्था का नाम) के प्रभार के अनुसार होगा।

संपत्ति का विवरण:

All that part and parcel of the immovable property of **Mrs. Navita W/o Sunil Kumar consisting of land & building, structures, erections, installations, etc. situated at Flat No. B- 173/101, First Floor, Plot No. B- 173, Meri Gold Green Acres Ashadeep, Neemrana, Alwar, Pin 301705, admeasuring area 1199.97 Sq. Feet (Super Built up area) & 850.14 Sq. Feet (Built up Area).**

चारों ओर की सीमाएँ : उत्तर की ओर : F-172/101, दक्षिण की ओर : F-174/101, पुरब की ओर : Road, पश्चिम की ओर : Other Flat

दिनांक: 17-12-2025
स्थान :– Alwar

प्राधिकृत अधिकारी
इंडसइंड बैंक लिमिटेड

वसूली अधिकारी का कार्यालय,
ऋण वसूली न्यायाधिकरण- I, दिल्ली
चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली–110001

बिक्री उद्घोषणा सूचना

टी.आर.सी. सं. 1467/2022

पंजाब ऐंड सिंध बैंक बनाम सतवीर सिंह एवं अन्य

बैंक तथा वित्तीय संस्थाओं को देय ऋण की वसूली अधिनियम, 1993 के साथ पठित आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 38, 52(2) के तहत बिक्री की उद्घोषणा

(सीडी1) सतवीर सिंह पुत्र सोहन लाल, निवासी सी–245, तृतीय तल, गली नंबर 8, मजलिस पार्क, आजादपुर, दिल्ली–110085
सीडी2) सीमा पत्नी सतवीर सिंह, निवासी सी–245, तृतीय तल, गली नंबर 8, मजलिस पार्क, आजादपुर, दिल्ली–110085
(सीडी3) सुभाष चन्द्र सुनेजा पुत्र राय बहादुर चन सुनेजा : निवासी 1062, रानी बाग, दिल्ली

1. जबकि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण, द्वारा ओए सं. 25/2014 में आहरित वसूली प्रमाणपत्र सं. 1467/2022 के अनुसार प्रमाणपत्र देनदार रू. 23,31,571.00 की राशि ओए दाखिल करने की तिथि अर्थात 13–11–2013 से वसूली तक 9.50 प्रतिशत वार्षिक की दर पर भावी साधारण ब्याज और लागत का भुगतान वसूली प्रमाणपत्र के अनुसार लागतों तथा प्रभारों सहित करने के भागी हैं।
2. और जबकि अधोहस्ताक्षरी ने उक्त प्रमाणपत्र के समाशोधन में नीचे तालिका में वर्णित सम्पत्ति की बिक्री का आदेश दिया है।
3. और जबकि रू. 23,31,571.00 की राशि ओए दाखिल करने की तिथि अर्थात 13–11–2013 से वसूली तक 9.50 प्रतिशत प्रतिशत वार्षिक की दर पर भावी साधारण ब्याज और वसूली प्रमाणपत्र के अनुसार लागतों तथा प्रभारों सहित बकाया है। एतदद्वारा सूचना दी जाती है कि कोई स्थगनादेश नहीं होने की स्थिति में उक्त सम्पत्ति ई–नीलामी द्वारा बेची जाएगी तथा बोलीदान वेबसाइट **https://www.bankeauctions.com** के माध्यम से 22–01–2026 को मध्या. 12.00 बजे से अप. 01.00 बजे तक और अप. 01.00 बजे के बाद 5 मिनट की अवधि के विस्तारों, यदि अपेक्षित है, के साथ "ऑनलाइन इलेक्ट्रॉनिक बिडिंग" द्वारा सम्पन्न होगा।
4. ई–नीलामी हेतु प्रस्तावित सम्पत्ति का वर्णन निम्नानुसार है :

क्र. सं.	सम्पत्ति का वर्णन	सुरक्षित मूल्य	ईएमडी
	सम्पत्ति, एक मकान के रूप में, जिसका परिमाप 111 वर्ग गज है तथा सी–245, तृतीय तल, गली नंबर 8, मजलिस पार्क, आजादपुर, दिल्ली–110085 में स्थित है।	रू. 37.20 लाख	रू. 3.72 लाख

5. ईएमडी का भुगतान वसूली अधिकारी, डीआरटी–1, दिल्ली – खाता टी.आरसी नंबर 1467/2022 के पक्ष मे डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से करना होगा तथा पहचान (वोटर आई कार्ड/ड्राइविंग लाइसेन्स/पासपोर्ट), जिसमें भावी पत्राचार के लिए पता दिया गया हो, की स्व सत्यापित प्रति तथा पैन कार्ड की स्व सत्यापित प्रति के साथ वसूली अधिकारी, डीआरटी–1, दिल्ली के पास अधिकतम 19–01–2026 को अप. 5.00 बजे से पहले पहुंच जानी चाहिए। उसके बाद प्राप्त होने वाली ईएमडी स्वीकार नहीं की जाएगी। उक्त जमा सफल बोलीदाता के मामले में समायोजित की जाएगी। असफल बोलीदाता अपनी ईएमडी सीधे रजिस्ट्री, डीआरटी–1, दिल्ली से, ई–नीलामी सेवा प्रदाता/बैंक/वित्तीय संस्था से ई–नीलामी बिक्री कार्यवाही समाप्ति पर ऐसी रिपोर्ट प्राप्त होने के पश्चात प्राप्त करेंगे।
6. ईएमडी के लिफाफे पर **"टी.आरसी नंबर 1467/2022"** प्रेषक के विवरण जैसेकि पता, ई–मेल आईडी तथा मोबाइल नंबर इत्यादि सहित शीर्षांकित किया जाना चाहिए।
7. इच्छुक बोलीदाताओं को ई–नीलामी में भाग लेने के लिए वैध लॉगइन आईडी तथा पासवर्ड, ई–मेल पता और पैन नम्बर का धारक होना अनिवार्य है। लॉगइन आईडी तथा पासवर्ड के संबंध में विस्तृत विवरण के लिए कृपया सम्पर्क करें : **मैसर्स सी–1 इंडिया प्रा. लि., गल्फ पेट्रोकेम बिल्डिंग नंबर 301, उद्योग विहार, फेज–2, गुरुग्राम, हरियाणा–122015, (भारत), टेलीफोन नंबर 91–24–4302020/21/22/23, 7291981124/25/26, सम्पर्क व्यक्ति : मिथलेश कुमार, मोबाइल नंबर 7080804466 ई–मेल :** SUPPORT@BANKEAUCTIONS.COM; **वेबसाइट :** HTTPS://WWW.BANKEAUCTIONS.COM
8. भविष्यलक्षी बोलीदाताओं को पोर्टल पर अपना पंजीकरण करवाना होगा तथा मैसर्स सी–1 इंडिया प्रा. लि. से यूजर आईडी/पासवर्ड, पर्याप्त अग्रिम में प्राप्त करना होगा, जो उपरोक्त ई–नीलामी में बोलीदान के लिए अनिवार्य है।
9. **संबंधित बैंक अधिकारियों का विस्तृत विवरण/हेल्पलाइन नंबर इत्यादि निम्नानुसार हैं :–**

नाम एवं पदनाम	ई–मेल एवं फोन नंबर
पृथ्वीराज (एजीएम)	मोबाइल नंबर 8094333353 ई–मेल : d0707@psb.bank.in
प्रणय कुमार घोष	मोबाइल नंबर 9015285882

10. सम्पत्तियों के संबंध में प्रमाणपत्र देनदारों के अधिकारों की बिक्री की जानी प्रस्तावित है। सम्पत्तियों की बिक्री देयताओं, यदि कोई, सहित की जाएगी। उद्घोषणा में दर्शित सम्पत्तियों का विस्तार–क्षेत्र वसूली प्रमाणपत्र अनुसूची के अनुसार है। वसूली अधिकारी किसी भी कारणवश विस्तार–क्षेत्र में वैभिन्य के लिए उत्तरदायी नहीं होंगे। सम्पत्तियों की बिक्री "जैसी है जहां है" तथा "जैसी है जो है" शर्त पर बेची जाएंगी।
11. भविष्यलक्षी बोलीदाताओं द्वारा सम्पत्ति का निरीक्षण बिक्री की तिथि से पहले किया जा सकता है, जिसके लिए उपरोक्त नामक बैंक अधिकारी से सम्पर्क करें।
12. अधोहस्ताक्षरी के पास कोई भी या सभी बोलियां स्वीकार या अस्वीकार करने, यदि अनुपयुक्त पाई जाती हैं, अथवा बिना कोई कारण बताए किसी भी समय बिक्री प्रास्थगित करने का अधिकार सुरक्षित है।
13. असफल बोलीदाताओं की ईएमडी उनके द्वारा रजिस्ट्री, डीआरटी–1 से पहचान प्रमाण जैसे कि पैन कार्ड, पासपोर्ट, वोटर आईडी, वैध ड्राइविंग लाइसेन्स अथवा सरकार और पीएसयूज द्वारा जारी फोटो पहचान कार्ड प्रस्तुत कर प्राप्त की जाएगी। असफल बोलीदाताओं को अपनी ईएमडी की वापसी सुनिश्चित करनी होगी और यदि समुचित समय के भीतर प्राप्त नहीं होती है, तो तत्काल वसूली अधिकारी, डीआरटी–1, दिल्ली/अथवा बैंक से सम्पर्क करें।
14. उपरोक्त नामक सीडी'ज की नीचे तालिका में वर्णित सम्पत्ति की बिक्री की जाएगी तथा उक्त सम्पत्ति से जुड़े दावे और देयताएं, जहां तक अभिनिश्चित की जा सकी हैं, प्रत्येक लॉट के सामने तालिका में विनिर्दिष्ट की गई हैं।
15. सम्पत्ति की बिक्री तालिका में विनिर्दिष्ट लॉट्स में की जाएगी। यदि सम्पत्ति के एक अंश की बिक्री से वसूली राशि पूरी हो जाती है, तब शेष सम्पत्ति की बिक्री तत्काल रोक दी जाएगी। बिक्री तब भी रोक दी जाएगी यदि, किसी लॉट की बिक्री से पहले, उक्त प्रमाणपत्र में वर्णित बकाया राशि, लागतों (बिक्री की लागत सहित) सहित, बिक्री संचालित कर रहे अधिकारी को सौंप दी जाती है अथवा उसकी संतुष्टि हेतु प्रमाण दिया जाता है कि ऐसे प्रमाणपत्र की राशि ब्याज तथा लागतों सहित अधोहस्ताक्षरी को अदा की जा चुकी है।
16. इस बिक्री के संबंध में ड्यूटी कर रहा कोई अधिकारी अथवा अन्य व्यक्ति, बिक्री की जा रही सम्पत्ति में, कोई हित अर्जित करने या अर्जित करने का प्रयास करने के लिए प्रत्यक्ष या अप्रत्यक्ष रूप से कोई बोली नहीं लगाएगा।
17. यह बिक्री आयकर अधिनियम, 1961 की द्वितीय अनुसूची मे निर्धारित शर्तों और उनके तहत बनाए गए नियमों तथा उसके अतिरिक्त निम्नलिखित शर्तों के तहत की जाएगी। संलग्न अनुसूची में विनिर्दिष्ट विवरण अधोहस्ताक्षरी की सर्वश्रेष्ठ जानकारी के अनुसार वर्णित किए गए हैं, परंतु अधोहस्ताक्षरी इस उद्घोषणा में किसी भी त्रुटि, अ–कथन अथवा विलोपन के लिए उत्तरदायी नहीं होगा।
18. बोलीदाता अपनी बोली रू. 10,000 (रू. दस हजार मात्र) के गुणजों में बढ़ा सकते हैं। बोली की राशि अथवा बोलीदाता के संबंध में कोई विवाद उत्पन्न होने पर लॉट तत्काल दोबारा नीलामी में रखा जाएगा।
19. सफल/उच्चतम बोलीदाता को किसी लॉट का क्रेता घोषित किया जाएगा परंतु शर्त यह होगी कि उसके द्वारा लगाई गई बोली की राशि सुरक्षित मूल्य से कम नहीं होनी चाहिए। अधोहस्ताक्षरी के पास उच्चतम बोली स्वीकार करने से इनकार करने का विवेकाधिकार होगा, यदि बोली राशि स्वीकार करने हेतु स्पष्ट रूप से अनुपयुक्त पाई जाती है।
20. सफल/उच्चतम बोलीदाता को ई–नीलामी समाप्त होने के पश्चात 24 घंटे के भीतर बिक्री मूल्य की 25 प्रतिशत राशि, का डिमांड ड्राफ्ट/पे ऑर्डर, धरोहर राशि जमा (ईएमडी) समायोजन के बाद, "वसूली अधिकारी, डीआरटी–I, दिल्ली **खाता टी.आरसी नंबर 1467/2022** के पक्ष में तैयार करना होगा तथा ई–नीलामी समाप्त होने के 3 दिन के भीतर, वसूली अधिकारी के कार्यालय में भेजना/जमा करना होगा, अन्यथा धरोहर राशि जमा (ईएमडी) जब्त कर ली जाएगी।
21. सफल/उच्चतम बोलीदाता को शेष 75 प्रतिशत राशि, **वसूली अधिकारी, डीआरटी–I,** दिल्ली **खाता टी.आरसी नंबर 1467/2022** के पक्ष में डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से, सम्पत्ति की बिक्री की तिथि से 15 वें दिन को अथवा पूर्व जमा करनी होगी। यदि 15वां दिन रविवार या अवकाश है, तब 15वें दिन के बाद पहले बैंक कार्य दिवस को रू. 1,000/– तक बिक्री मूल्य के 2 प्रतिशत की दर पर तथा रू. 1,000/– से अधिक पर बिक्री मूल्य के 1 प्रतिशत की दर पर निरोध शुल्क **रजिस्ट्रार, डीआरटी–I,** दिल्ली के पक्ष में जमा करनी होगी। (यदि 75 प्रतिशत की शेष राशि डाक द्वारा जमा की जाती है तो यह उपरोक्तानुसार वसूली अधिकारी के कार्यालय में पहुंच जानी चाहिए।)
22. निर्धारित अवधि में भुगतान में चूक की स्थिति में, बिक्री की नई उद्घोषणा जारी किए जाने के बाद, सम्पत्ति की बिक्री नए सिरे से की जाएगी। बोलीदाता द्वारा पहले जमा की गई राशि, बिक्री के व्यय काटने के बाद, यदि अधोहस्ताक्षरी द्वारा उपयुक्त समझा जाता है, सरकार के पक्ष में जब्त कर ली जाएगी और सम्पत्ति अथवा उसके किसी अंश अथवा सम्पत्ति की पुनरबिक्री से प्राप्त होने वाली राशि के किसी अंश के संबंध में, चूककर्ता क्रेता के सभी दावे जब्त मान्य होंगे।

सम्पत्ति की अनुसूची

बिक्री की जा रही सम्पत्ति का वर्णन, सह–स्वामियों के नाम सहित यदि सम्पत्ति चूककर्ता और सह–स्वामी के रूप में किसी अन्य व्यक्ति की है	सम्पत्ति या उसके किसी भाग पर निर्धारित राजस्व	सम्पत्ति के संबंध में देय किसी ऋणभार का विवरण	सम्पत्ति के बाबत पेश किया गया कोई दावा तथा अन्य कोई ज्ञात विवरण जो सम्पत्ति की प्रकृति और मूल्य को प्रभावित करता है।
सम्पत्ति, एक मकान के रूप में, जिसका परिमाप 111 वर्ग गज है तथा सी–245, तृतीय तल, गली नंबर 8, मजलिस पार्क, आजादपुर, दिल्ली–110085 में स्थित है।	कोई सूचना प्राप्त नहीं हुई		

मेरे हस्ताक्षर तथा मोहर के साथ 03–12–2025 को दिया गया।

निरंजन शर्मा
वसूली अधिकारी–I, ऋण वसूली न्यायाधिकरण–1, दिल्ली

नोट : यह अधिसूचित किया जाता है कि हिन्दी समाचार पत्र जनसत्ता में **टी.आरसी. 1467/2022** के संबंध में पूर्व दिवस के प्रकाशन की कतिपय अनुवाद त्रुटि के कारण अनदेखी की जाएगी।

फॉर्म–जी की शुद्धिपत्र दिनांक 16.12.2025

"रीजेंसी वर्ल्डकंसल्टिंग लिमिटेड" के लिए रुचि की अभिव्यक्ति के लिए आमंत्रण, जो सी–36 बेसमेंट, फ्रेंड्स कॉलोनी ईस्ट, नई दिल्ली, दिल्ली, भारत–110065 में जनरल इन्वेस्टमेंट का व्यवसाय करती है। (भारतीय दिवालियापन एवं दिवालिया बोर्ड (कॉर्पोरेट संस्थाओं के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप–विनियम (1) के अंतर्गत)

कॉलम संख्या 16 के अंतर्गत उल्लिखित "ईओआई जमा करने के लिए ईमेल पता" को संशोधित किया जाता है अब इसे निम्नानुसार पढ़ा जाएगा:

16.	रुचि व्यक्त करने हेतु ईमेल आईडी जमा करने की प्रक्रिया करें	cirp.regencyworld@gmail.com

दीपक अरोड़ा
रिजोल्यूशन प्रोफेशनल
रीजेंसी वर्ल्ड कंसल्टिंग लिमिटेड
रजि. संख्या: IBBI/IPA-003/ICAI-N-00418/2022-2023/14120
एएफए 30.06.2026 तक वैध
पता –17, एलजीएफ, डिफेंस एन्क्लेव विकास मार्ग, नई दिल्ली–11009

दिनांक: 17.12.2025
स्थान: नई दिल्ली

फॉर्म ए
सार्वजनिक घोषणा
(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ़ इंडिया (वॉलंटरी लिक्विडेशन प्रोसेस) रेग्युलेशन, २०१७ का रेग्युलेशन १४)
इंडिया शेल्टर कैपिटल फाइनेंस लिमिटेड के स्टेकहोल्डर्स के ध्यान के लिए

१	कॉर्पोरेट व्यक्ति का नाम	इंडिया शेल्टर कैपिटल फाइनेंस लिमिटेड
२	कॉर्पोरेट व्यक्ति के निगमन की तिथि	२४/०३/२०२२
३	जिस अथॉरिटी के तहत कॉर्पोरेट व्यक्ति को शामिल/पंजीकृत किया गया है	कंपनी रजिस्ट्रार, दिल्ली
४	कॉर्पोरेट व्यक्ति का कॉर्पोरेट पहचान संख्या	यु६५९९०एचआर२०२२पीएलसी१०२२५३
५	कॉर्पोरेट व्यक्ति के रजिस्टर्ड ऑफिस और प्रधान कार्यालय (यदि कोई हो) का पता	प्लॉट नंबर १५, सेक्टर ४४, छठी मंजिल, गुरुग्राम, हरियाणा-१२२००२
६	कॉर्पोरेट व्यक्ति की परिसमापन प्रारंभ तिथि	१६/१२/२०२५
७	लिक्विडेटर का नाम, पता, ईमेल पता, टेलीफोन नंबर और रजिस्ट्रेशन नंबर	नाम: सीएस (आईपी) जिगरकुमार गांधी पता: कार्यालय: ०५, प्रथम तल, हरिस्मरुति, एसवीपी रोड, एचडीएफसी बैंक के सामने, चामुंडा सर्कल, बोरीवली पश्चिम, मुंबई-४०००९२ ईमेल :jigar.gandhi@jngandco.in फ़ोन नंबर : +९१ -९७०२००२१८९ । ०२२ - ४८२५७३४४ पंजीकरण नंबर :आयबीबीआय/आयपीए - ००२/आयपीएन ०१३०७/२०२४ -२०२५ /१४५०२
८	दावों को जमा करने की अंतिम तिथि	१५/०१/२०२६

इसके द्वारा यह सूचित किया जाता है कि इंडिया शेल्टर कैपिटल फाइनेंस लिमिटेड ने १६ दिसंबर, २०२५ को स्वेच्छा से लिक्विडेशन शुरू कर दिया है।

इंडिया शेल्टर कैपिटल फाइनेंस लिमिटेड के सभी स्टेकहोल्डर्स से अनुरोध है कि वे अपने दावों का सबूत १५ जनवरी, २०२६ को या उससे पहले, आइटम ७ के सामने बताए गए पते पर लिक्विडेटर को जमा करें।

फाइनेंशियल क्रेडिटर अपने क्लेम का प्रूफ सिर्फ़ इलेक्ट्रॉनिक तरीके से ही जमा करेंगे। बाकी सभी स्टेकहोल्डर क्लेम का प्रूफ खुद आकर, पोस्ट से या इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

दावे के झूठे या गुमराह करने वाले सबूत जमा करने पर जुर्माना लगेगा।

लिक्विडेटर का नाम और हस्ताक्षर
हस्ताक्षर /-
जिगरकुमार गांधी
लिक्विडेटर

दिनांक : १६ दिसंबर, २०२५
जगह : मुंबई

EUROTAS INFRASTRUCTURE LIMITED - IN LIQUIDATION

U74900TG2008PTC060157

E-AUCTION SALE NOTICE

Liquidator is inviting prospective bidders to acquire the Assets of Eurotas Infrastructure Limited - In Liquidation ("EIL"/ "Corporate Debtor") on a Collective Sale Basis through E-Auction on an *"As Is Where Is Basis", "As Is What Is Basis", "Whatever There Is Basis"* and *"Without Recourse Basis"*.

EIL has an under-construction cement manufacturing plant at Additional Sinnar Industrial Area, MIDC, Village Musalgaon, Taluka Sinnar, District Nashik, Maharashtra and the key highlights of the Corporate Debtor are as follows:

1. 36.37 hectares of Sub-Leasehold Land Parcel in Additional Sinnar Industrial Area, MIDC, Musalgaon, Sinnar, Nashik, Maharashtra.
2. Under Construction Cement Grinding Unit of 1.6 MMTPA Capacity (expandable upto 4.95 MMTPA) which is estimated to be 80-85% completed.
3. Office Equipment and Furniture & Fixtures in the Registered Office in New Delhi

Important Details about the E-Auction are mentioned below: Rs.

Block	Asset Description	Reserve Price	Earnest Money Deposit
Bock A	All Immovable and Movable Assets of the Corporate Debtor located at the Plant Site and the Movable Assets of the Corporate Debtor located at the Registered Office at New Delhi on a Collective Sale Basis	100,00,00,000	10,00,00,000
Bock B	All Movable Assets of the Corporate Debtor located at the Plant Site and at the Registered Office New Delhi on a Collective Sale Basis	60,00,00,000	6,00,00,000

Sr. No.	Particulars	Details
1.	Opening Date of Auction Portal	December 17, 2025
2.	Last Date of Due Diligence and Site Visit	January 17, 2026
3.	Last Date of EMD Submission	January 17, 2026
4.	E-Auction Date and Time	January 19, 2026 2.00 pm to 3.00 pm
5.	Website of e-Auction Portal	https://ibbi.baanknet.com/eauction-ibbi/home

The prospective bidders are required to submit an undertaking (format attached in the process memorandum) that they do not suffer from any ineligibility under Section 29A of the Insolvency and Bankruptcy Code, 2016 ("Code") to the extent applicable and that if found ineligible at any stage, the Earnest Money Deposit submitted shall be forfeited.

Call at +91 88285 76197 or Email at cirp.eurotas@gmail.com for more information

For **Eurotas Infrastructure Limited – In Liquidation**
Huzefa Fakhri Sitabkhan, Liquidator
IBBI/IPA-001/IP-P00031/2017-18/10115
Authorisation of Assignment valid till June 30, 2026
huzefa.sitabkhan@gmail.com, cirp.eurotas@gmail.com

Date: December 17, 2025
Place: Mumbai

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT AN ANNOUNCEMENT OF PROSPECTUS AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (SEBI ICDR REGULATIONS). THIS PUBLIC ANNOUNCEMENT IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED (BSE) AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ('NSE', AND TOGETHER WITH BSE, 'THE STOCK EXCHANGES') IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS.

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the Corrigendum)

aarvee

AARVEE ENGINEERING CONSULTANTS LIMITED

Our Company was originally incorporated as *'Aarvee Associates Architects Engineers & Consultants Private Limited'*, at Hyderabad, Andhra Pradesh as a private limited company under the Companies Act, 1956 pursuant to a certificate of incorporation issued by the Registrar of Companies, Andhra Pradesh at Hyderabad on February 28, 2005. Subsequently, the name of our Company was changed to *'Aarvee Engineering Consultants Private Limited'* pursuant to a Board resolution dated December 5, 2024 and a special resolution passed by the shareholders of our Company on December 17, 2024 and a fresh certificate of incorporation was issued by the Registrar of Companies, Central Processing Centre on January 8, 2025. Thereafter, our Company was converted into a public company pursuant to a special resolution passed by the Shareholders of our Company on January 20, 2025, and the name of our Company was changed to its present name *'Aarvee Engineering Consultants Limited'*, pursuant to a fresh certificate of incorporation was issued by the RoC on February 6, 2025. For details of changes in the name and registered office of our Company, see *'History and Certain Corporate Matters'* on page 335 of the Draft Red Herring Prospectus dated September 25, 2025 **(DRHP)**.

Registered and Corporate Office: 8-2-5 Ravula Residency, Srinagar Colony, Main Road, Hyderabad – 500 082, Telangana, India; **Contact Person:** Sugandha Khandelwal, Company Secretary and Compliance Officer; **Tel:** +91 40 4848 3446; **E-mail:** cs@aarvee.net; **Website:** www.aarvee.com; **Corporate Identification Number:** U74200TG2005PLC045491

OUR PROMOTERS: VENKATACHALA CHAKRAPANI REDLA, SNEHA REDLA AND REDLA NAGARJUN

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (EQUITY SHARES) OF AARVEE ENGINEERING CONSULTANTS LIMITED (COMPANY) FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) (OFFER PRICE) AGGREGATING UP TO ₹[•] MILLION (OFFER) COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹2,025.00 MILLION BY OUR COMPANY (FRESH ISSUE) AND AN OFFER FOR SALE OF UP TO 6,750,000 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY THE PROMOTER SELLING SHAREHOLDER (OFFER FOR SALE). THE OFFER SHALL CONSTITUTE [•] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THIS OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AGGREGATING UP TO ₹[•] MILLION (CONSTITUTING UP TO 5% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL) FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (EMPLOYEE RESERVATION PORTION). OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (BRLMS), MAY OFFER A DISCOUNT OF ₹[•] TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION (EMPLOYEE DISCOUNT). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WOULD CONSTITUTE [•]% AND [•]%, RESPECTIVELY, OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹405.00 MILLION PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THAT THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF EQUITY SHARES IS ₹10 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF THE [•], AN ENGLISH LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION, ALL EDITIONS OF [•], A HINDI LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION, AND [•] EDITION OF [•], A TELUGU LANGUAGE DAILY NEWSPAPER WITH WIDE CIRCULATION (TELUGU BEING THE REGIONAL LANGUAGE OF HYDERABAD, TELANGANA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED (BSE) AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (NSE, AND TOGETHER WITH THE BSE, THE STOCK EXCHANGES) FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (SEBI ICDR REGULATIONS).

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS (Corrigendum)

Potential Bidders may note the following modifications to the disclosures in the DRHP:

- Pursuant to observations received from the NSE on the DRHP, Redla Nagarjun, a member of our Promoter Group and our Non-Executive Director, holding 1,176,000 Equity Shares constituting 2.73% of our total pre-Offer paid-up Equity Share capital, has also been classified as one of the Promoters of our Company.
- Pursuant to the said classification of Redla Nagarjun as one of the Promoters of our Company, our Promoter Group, as disclosed on page 380 of the DRHP, now also includes the following persons:

Name of Promoter	Name of the Relative	Relationship
Redla Nagarjun	Meghana Devineni	Spouse
	Nirmala Kola	Mother
	Venkatachala Chakrapani Redla	Father
	Sneha Redla	Sister
	Devineni Sridevi	Spouse's Mother
	D Sri Venkata Veeraprasad	Spouse's Father

The information in this Corrigendum supersedes the information in the DRHP, to the extent inconsistent with the information in the DRHP. The DRHP stands amended to the extent above. The above changes should be read in conjunction with the DRHP.

This Corrigendum does not reflect the changes that have occurred between the date of filing of the DRHP with the SEBI and the Stock Exchanges and the date hereof, and accordingly, does not include all the changes and / or updates that will be included in the Red Herring Prospectus and the Prospectus. The DRHP will be suitably updated, pursuant to the aforementioned changes, in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, the SEBI and the Stock Exchanges. All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the same meaning as ascribed in the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER		REGISTRAR TO THE OFFER
CENTRUM	AMBIT	KFINTECH
Centrum Capital Limited Level -9, Centrum House, C.S.T. Road, Vidyanagari Marg, Kalina,Santacruz (E), Mumbai City, Mumbai – 400 098, Maharashtra, India. **Telephone:** +91 22 4215 9000 **E-mail:** ipo.aarvee@centrum.co.in **Investor grievance e-mail:** igmbd@centrum.co.in **Website:** www.centrum.co.in **Contact Person:** Sooraj Bhatia / Tarun Parmani **SEBI Registration number:** INM000010445	**Ambit Private Limited** Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, Maharashtra, India. **Telephone:** + 91 22 6623 3030 **Email:** aarvee.ipo@ambit.co **Investor grievance e-mail:** customerservicemb@ambit.co **Website:** www.ambit.co **Contact Person:** Miraj Sampat/ Palak Mundra **SEBI registration number:** INM000010585	**KFin Technologies Limited** Selenium Tower B, Plot No.31 & 32, Financial District Nanakramguda, Serilingampally, Hyderabad, Rangareddi – 500 032, Telangana, India. **Tel:** +91 40 6716 2222/180 0309 4001 **E-mail:** aarvee.ipo@kfintech.com **Website:** www.kfintech.com **Investor grievance e-mail:** einward.ris@kfintech.com **Contact Person:** M. Murali Krishna **SEBI Registration Number:** INR000000221

For **AARVEE ENGINEERING CONSULTANTS LIMITED**
On behalf of the Board of Directors
Sd/-
Sugandha Khandelwal
Company Secretary and Compliance Officer

Place: Hyderabad, Telangana
Date:December 16, 2025

AARVEE ENGINEERING CONSULTANTS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated September 25, 2025, with SEBI and the Stock Exchanges on September 26, 2025. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.aarvee.com; and on the websites of the BRLMs, i.e. Centrum Capital Limited and Ambit Private Limited at www.centrum.co.in and www.ambit.co, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see *'Risk Factors'* on page 35 of the DRHP and the RHP, when available. Potential investors should not rely on the DRHP for making any investment decision.

This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.